

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(1)/LA-2017/cons2law/ 27-36

Dated the 16 March, 2017

To

The Special Secretary (GAD),
General Administration Department,
Government of NCT of Delhi
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi.

Sub: Gazette Notification of the Delhi Appropriation (No. 1) Act, 2017 (Delhi Act 01 of 2017)

Sir,

Please find enclosed herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)-Extra-Ordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon as received from the press.

Yours faithfully,

Encl: As above

(P.S.Rajawat)

Addl.Secretary(L,J&LA)

No. F.14(1)/LA-2017/ cons2law/

Dated the 16 March, 2017

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001 (with 5 copies).
2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001 (with 2 copies).
3. The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
4. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
5. The Secretary to the Law Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
6. The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
7. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
8. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
9. Guard file

(P.S.Rajawat)

Addl.Secretary(L,J&LA)

SLA/2074
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(DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFARIS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(1)/LA-2017/ cons2law/27-36

Dated 16th March, 2017

NOTIFICATION

NO. F.14(1)/LA-2017/ cons2law/27-36 -. The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 15th March, 2017 and is hereby published for general information:-

**"THE DELHI APPROPRIATION (NO.1) ACT, 2017
(DELHI ACT 01 OF 2017)**

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 8th March, 2017)

[16th March, 2017]

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2016-17.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty seventh Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Delhi Appropriation (No.1) Act, 2017.

**issue of
₹688,73,25,000/- from
and out of the
Consolidated Fund of the
National Capital Territory
of Delhi for the financial
year 2016-2017.**

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column(5) of the Schedule, amounting in the aggregate to the sum of rupees Six hundred Eighty Eight crore Seventy Three Lakh Twenty Five Thousand only towards defraying the several charges which will come in the course of payment during the financial year 2016-2017 in respect of the services specified in column(2) of the Schedule.

Appropriation.

3. The sums authorized to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

THE SCHEDULE
(See sections 2 and 3)

(₹ In thousands)

SUMS NOT EXCEEDING

Demand No.	Services and Purposes		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2		3	4	5
2	General Administration	Revenue	270500	12400	282900
3	Administration of Justice	Revenue	62800	0	62800
		Capital	20000	0	20000
4	Finance	Revenue	100	0	100
		Capital	38600	0	38600
5	Home	Revenue	200	0	200
6	Education	Revenue	3400	619	4019
		Capital	200	0	200
7	Medical and Public Health	Revenue	1500	13750	15250
		Capital	6900	0	6900
8	Social Welfare	Revenue	13000	250	13250
		Capital	1945706	0	1945706
9	Industries	Revenue	100	0	100
		Capital	100	0	100
10	Development	Revenue	1400	0	1400
11	Urban Development and Public Works	Revenue	1092800	0	1092800
		Capital	3403000	0	3403000
	Total		6860306	27019	6887325

(P.S. Rajawat)

Addl. Secretary (Law, Justice & L.A.)

(दिल्ली राजपत्र असाधारण के भाग - IV में प्रकाशनार्थ)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
(विधि, न्याय एवं विधायी कार्य विभाग)
आठवाँ तल, सी-विंग, दिल्ली सचिवालय, नई दिल्ली

सं० फा० 14(1)/एलए-2016/ cons2law/27-36

दिनांक 16 मार्च, 2017

अधिसूचना

सं० फा० 14(1)/एलए-2017/ cons2law/27-36 - राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उप-राज्यपाल की सहमति दिनांक 15 मार्च, 2017 को प्राप्त कर ली है और इसे जन साधारण की जानकारी के लिये प्रकाशित किया जाता है :-

"दिल्ली विनियोग (संख्या 01) अधिनियम, 2017
(2017 का दिल्ली अधिनियम 01)

(08 मार्च, 2017 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[16 मार्च, 2017]

वर्ष 2016-2017 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए एक विधेयक।

भारत गणराज्य के सड़सठवे वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो:-

संक्षिप्त शीर्षक।

1. इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग (संख्या 1) अधिनियम 2017 है।

₹688,73,25,000/- का वर्ष 2016-2017 में राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त।

2. राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए छः सौ अट्ठासी करोड़ तिहत्तर लाख पच्चीस हजार रुपयों की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट कार्यों के सम्बन्ध में वर्ष 2016-2017 की अवधि के दौरान भुगतान के रूप में प्रयुक्त होगी।

विनियोजन।

3. इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि में से प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अवधि के सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।

अनुसूची

(धारा 2 और धारा 3 देखिए)

(₹ हजार)

निम्नलिखित से अनाधिक राशियाँ

अनुदान संख्यांक	सेवाएं और प्रयोजन		विधान सभा द्वारा अनुदत्त	संचित निधि पर भारित	योग
1	2		3	4	5
2	सामान्य प्रशासन	राजस्व	270500	12400	282900
3	न्याय प्रशासन	राजस्व	62800	0	62800
		पूँजी	20000	0	20000
4	वित्त	राजस्व	100	0	100
		पूँजी	38600	0	38600
5	गृह	राजस्व	200	0	200
6	शिक्षा	राजस्व	3400	619	4019
		पूँजी	200	0	200
7	चिकित्सा एवं जन स्वास्थ्य	राजस्व	1500	13750	15250
		पूँजी	6900	0	6900
8	समाज कल्याण	राजस्व	13000	250	13250
		पूँजी	1945706	0	1945706
9	उद्योग	राजस्व	100	0	100
		पूँजी	100	0	100
10	विकास	राजस्व	1400	0	1400
11	शहरी विकास और लोग निर्माण	राजस्व	1092800	0	1092800
		पूँजी	3403000	0	3403000
	योग		6860306	27019	6887325

पी.एस.रजावत

अतिरिक्त सचिव (विधि, न्याय एवं विधायी कार्य)